

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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The Meeting No.17/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 20.08.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri B.B. Bharti, Joint Textile Commissioner	TC Office, Mumbai
2.	Shri V.K. Kohli, Director	TC office, Noida
3.	Shri O.P Sharma, Joint Industrial Adviser	Deptt. of C & PC
4.	Shri J.D. Giri, Vice president ,	AEPC
5.	Shri Barinder Singh, Asstt. Director	MSME
6.	Shri K.C. Meena, DDG	DGFT
7.	Shri Ratan Lal Meena, FTDO	DGFT

The agenda for meeting No.17/AM-16 dated 20.08.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 17/84-ALC3/2015 **MEETING DATE** : 20.08.2015

<b>Case No.:</b> 5/2/84-ALC3/2015		<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 17/84-ALC3/2015 20.08.2015	<b>Status:</b> <b>Approved</b>
<b>HQ File</b> :01/84/050/00005/AM16/		<b>RLA File</b> :07/24/040/00126/AM14/	<b>Lic.No/Date:</b> 0710096908 19.07.2013	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester Pinned fabric GSM-52 (Style No.00309550)(Tolerance Plus or Minus 10%)	23130.000 Number	100% Polyester Pinned Fabric GSM-52 (Tolerance plus or minus 10%)	31919.400 Sq. Meter
2.	Ladies Top made of 100% Polyester Dyed Fabric GSM-52 (Style No.00309550)(Tolerance Plus or Minus 10%)	13869.000 Number	100% Polyester Dyed Fabric GSM-52 (Tolerance plus or minus 10%)	13869.000 Sq. Meter
3.	Girls Dress made of 100% Polyester Printed Fabric GSM-103 with 100% Polyester Dyed Fabric GSM-60 (Style No.CX87116365)(Tolerance	5950.000 Number	100% Polyester Printed Fabric GSM-103 (Tolerance Plus or Minus 10%)	12733.000 Sq. Meter

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	Plus or Minus 10%)		100% Polyester Dyed Fabric GSM-60 (Tolerance plus or minus 10%)	8627.500 Sq. Meter
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:1/2/84-  
ALC3/2015 Party Name:SHAH  
EXPORTS PVT. LTD. Meet No/Date:17/84-  
ALC3/2015 20.08.2015 Status:Approved

HQ File RLA File Lic.No/Date:0710104724  
:01/84/050/00001/AM16/ :07/24/040/00077/AM15/ 03.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
2 1.	Ladies Capri Pants made of 100% cotton Printed Woven Fabric GSM-106 (Tolerance Plus or minus 10%) (Style No:245588)	10000.000 Number	100% Cotton Printed Woven Fabric GSM-106 (Tolerance Plus or minus 10%)	20000.000 Sq. Meter
2.	Mens Shirt (Full Sleeve) made of 100% Cotton Yarn Dyed Fabric GSM-137 (Tolerance Plus or minus 10%)(Style No:0E8 7868897)	620.000 Number	100% Cotton Yarn Dyed Fabric GSM-137 (Tolerance Plus or minus 10%)	2790.000 Sq. Meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:1/33/84-  
ALC3/2014 Party Name:SWETA  
CHAUDHRY Meet No/Date:17/84-  
ALC3/2015 20.08.2015 Status:Deferred

HQ File RLA File Lic.No/Date:0210205049  
3 :01/84/050/00264/AM15/ :02/24/040/00116/AM15/ 09.10.2014 Defer  
Date:24.09.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Reply of the firm has been received. Therefore, it was decided to send the firm's reply to DC(MSME) for their comments and defer the case for relisting on 24.09.2015.

Case No.:4/34/84-  
ALC3/2014 Party Name:SUNNY  
INTERNATIONAL LTD. Meet No/Date:17/84-  
ALC3/2015 20.08.2015 Status:Deferred

HQ File RLA File Lic.No/Date:3310030123  
4 :01/84/050/00275/AM15/ :33/24/040/00013/AM15/ 30.10.2014 Defer  
Date:24.09.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed

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export product defer the case for relisting on 24.09.2015.

**Case No.:**13/46/84-ALC3/2014 **Party Name:**SASHIKAR ENTERPRISES PVT.LTD, **Meet No/Date:**17/84-ALC3/2015 20.08.2015 **Status:**Approved

**HQ File** :01/84/050/00429/AM15/ **RLA File** :07/24/040/00391/AM15/ **Lic.No/Date:**0710107569 06.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	READYMADE GARMENTS	1342.000	70% COTTON 30% NYLON FABRIC 136X90/32X100D CUTTABLE 57 INCHES	1378.280 Sq. Mete
	(i) Men's Shorts 1138 Pieces Style No. AO - 002	Number	TOP-A183-RIBSTOP	
	(ii) Men's Trousers 204 Pieces Style No. AO - 001		60% COOTON 36% NYLON 4% SPANDEX FABRIC 177X96/70X21S/1+70D CUTTABLE 54 INCHES TOP-A219-CAVALRY TWILL STRETCH	1304.980 Sq. Mete
			55% COTTON 45% NYLON FABRIC 172X94/70DX21 CUTTABLE 57 INCHES TOP-A172-CAVALRY TWILL RIDGE	594.420 Sq. Meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:**17/46/84-ALC3/2014 **Party Name:**SWETA CHAUDHRY **Meet No/Date:**17/84-ALC3/2015 20.08.2015 **Status:**Deferred

**HQ File** :01/84/050/00433/AM15/ **RLA File** :02/24/040/00215/AM15/ **Lic.No/Date:**0210205552 12.02.2015 **Defer Date:**24.09.2015

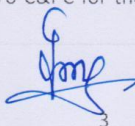
**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply 03.08.2015 and the same was sent to DC(MSME) for examination and comments. The case stands for re-listing on 24.09.2015.

**Case No.:**14/2/84-ALC3/2015 **Party Name:**BULKPACK EXPORTS LTD., **Meet No/Date:**17/84-ALC3/2015 20.08.2015 **Status:**Deferred

**HQ File** :01/84/050/00014/AM16/ **RLA File** :56/24/040/00058/AM15/ **Lic.No/Date:**5610004549 23.02.2015 **Defer Date:**24.09.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. It was decided to defer the case for relisting on 24.09.2015.







Case No.:8/11/84-ALC3/2015	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2015 20.08.2015	Status:Deferred
HQ File :01/84/050/00086/AM16/	RLA File :03/95/040/00929/AM15/	Lic.No/Date:0310794482 10.03.2015	Defer Date:24.09.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to defer the case for relisting on 24.09.2015.			

Case No.:2/11/84-ALC3/2015	Party Name:HIJAZ KURODA GLOVES COMPANY PVT LTD	Meet No/Date:17/84-ALC3/2015 20.08.2015	Status:Deferred
HQ File :01/84/050/00080/AM16/	RLA File :04/24/040/00028/AM16/	Lic.No/Date:0410160577 26.05.2015	Defer Date:24.09.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 18.08.2015 as the firm has not been submit the manufacturing process , sketch and measurement. Reply is awaited. Therefore, it was decided to defer the case for relisting on 24.09.2015.			

Case No.:2/17/84-ALC3/2015	Party Name:SRF LIMITED	Meet No/Date:17/84-ALC3/2015 20.08.2015	Status:Approved
HQ File :01/84/050/00143/AM16/	RLA File :04/24/040/00285/AM15/	Lic.No/Date:0410160616 02.06.2015	
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	SYNTHETIC FABRICS 840 DENIER AND ABOVE POLYESTER FABRICS(EЕ) DIPPED BELTING FABRICS(EЕ), RUBBERISED TEXTILE FABRICS.	20774.000 KG	POLYESTER CHIPS	22903.340 KG
			SPIN FINISH OIL	196.310 KG
			V.P.LATEX(DRY)	1350.310 KG
			V.P.LATEX(DRY)	
			RESORCINOL	145.420 KG
			BONDING AGENT ( GRILL BOND- IL6 50%,ISOBOND PC-45)	103.870 KG

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:23/14/84-ALC3/2015	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:17/84-ALC3/2015 20.08.2015	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510394431	Defer

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:01/84/050/00111/AM16/ :05/24/040/00086/AM16/ 03.06.2015 Date:24.09.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to defer the case for relisting on 24.09.2015.

<b>Case No.:</b> 19/14/84-ALC3/2015	<b>Party Name:</b> PINNACLE CLOTHING CO.,	<b>Meet No/Date:</b> 17/84-ALC3/2015 20.08.2015	<b>Status:</b> Deferred
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12 HQ File :01/84/050/00107/AM16/	RLA File :05/24/040/00093/AM16/	Lic.No/Date:0510394447 04.06.2015	Defer Date:24.09.2015
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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to defer the case for relisting on 24.09.2015

<b>Case No.:</b> 21/14/84-ALC3/2015	<b>Party Name:</b> YARNZ EXPORTS PVT LTD	<b>Meet No/Date:</b> 17/84-ALC3/2015 20.08.2015	<b>Status:</b> Deferred
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13 HQ File :01/84/050/00109/AM16/	RLA File :05/24/040/00107/AM16/	Lic.No/Date:0510394628 18.06.2015	Defer Date:24.09.2015
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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 18.08.2015 as the firm has not been given the justification of export product in this case. Reply is awaited. Therefore, it was decided to defer the case for relisting on 24.09.2015.

<b>Case No.:</b> 2/14/84-ALC3/2015	<b>Party Name:</b> KOHINOOR ENTERPRISES	<b>Meet No/Date:</b> 17/84-ALC3/2015 20.08.2015	<b>Status:</b> Deferred
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14 HQ File :01/84/050/00090/AM16/	RLA File :05/23/040/00090/AM16/	Lic.No/Date:0510394647 22.06.2015	Defer Date:24.09.2015
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 18.08.2015 as the firm did not submit the CAD and measurement of the export product in this case. Reply is awaited. Therefore, it was decided to defer the case for relisting on 24.09.2015.

<b>Case No.:</b> 10/14/84-ALC3/2015	<b>Party Name:</b> CONCEPT CLOTHING	<b>Meet No/Date:</b> 17/84-ALC3/2015 20.08.2015	<b>Status:</b> Deferred
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15 HQ File :01/84/050/00098/AM16/	RLA File :05/23/040/00119/AM16/	Lic.No/Date:0510394717 25.06.2015	Defer Date:24.09.2015
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 18.08.2015 as the firm was not given the CAD and measurement of the export product in this case. Reply is awaited. Therefore, it was decided to defer the case for relisting on 24.09.2015

<b>Case No.:</b> 11/14/84-ALC3/2015	<b>Party Name:</b> CONCEPT CLOTHING	<b>Meet No/Date:</b> 17/84-ALC3/2015 20.08.2015	<b>Status:</b> Deferred
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HQ File :01/84/050/00099/AM16/	RLA File :05/23/040/00120/AM16/	Lic.No/Date:0510394718 25.06.2015	Defer Date:24.09.2015
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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 18.08.2015 as the firm has not been furnish the CAD and measurement of the export product in this case. Reply is awaited. Therefore, it was decided to defer the case for relisting on 24.09.2015.

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<b>Case No.:7/17/84-ALC3/2015</b>	<b>Party Name:</b> SRI KRISHNA ENTERPRISES,	<b>Meet No/Date:</b> 17/84-ALC3/2015 20.08.2015	<b>Status:</b> Approved	
HQ File :01/84/050/00148/AM16/	RLA File :03/95/040/00179/AM16 /	Lic.No/Date:0310796880 25.06.2015	Defer Date:	
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mulberry Silk Rugs (Made out of Thrown Silk Yarn in Hanks, 20/22 Denier of any grade) (Gummed & Untwisted)	2159.000 KG	Thrown Silk Yarn in Hanks 20/22 Denier of any grade	3000.000 KG
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions				

18	<b>Case No.:4/17/84-ALC3/2015</b>	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:17/84-ALC3/2015 20.08.2015	<b>Status:Deferred</b>
	HQ File :01/84/050/00145/AM16/	RLA File :03/95/040/00224/AM16/	Lic.No/Date:0310796996 01.07.2015	Defer Date:24.09.2015
	<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case pertains to Deptt. of C&PC. Therefore it was decided to send the same to Deptt. C & PC and defer the case for relisting on 24.09.2015.			

19	<b>Case No.:3/17/84-ALC3/2015</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:17/84-ALC3/2015 20.08.2015	<b>Status:Deferred</b>
	HQ File :01/84/050/00144/AM16/	RLA File :03/95/040/00173/AM16/	Lic.No/Date:0310797019 02.07.2015	Defer Date:24.09.2015
	<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C & PC and DIPP for their comments. . Therefore it was decided to defer the case for relisting on 24.09.2015.			

20	<b>Case No.:5/17/84-ALC3/2015</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:17/84-ALC3/2015 20.08.2015	<b>Status:Deferred</b>
	HQ File	RLA File	Lic.No/Date:0310797021	Defer

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:01/84/050/00146/AM16/ :03/95/040/00175/AM16/ 02.07.2015 Date:24.09.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C & PC and DIPP for their comments. Therefore it was decided to defer the case for relisting on 24.09.2015.

	<b>Case No.:6/17/84-ALC3/2015</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:17/84-ALC3/2015 20.08.2015	<b>Status:Deferred</b>
21	HQ File :01/84/050/00147/AM16/	RLA File :03/95/040/00174/AM16/	Lic.No/Date:0310797017 02.07.2015	Defer Date:24.09.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC and DIPP for their comments. . Therefore it was decided to defer the case for relisting on 24.09.2015.				

	<b>Case No.:9/17/84-ALC3/2015</b>	Party Name:RAYMOND LIMITED	Meet No/Date:17/84-ALC3/2015 20.08.2015	<b>Status:Deferred</b>
22	HQ File :01/84/050/00150/AM16/	RLA File :03/95/040/00257/AM16/	Lic.No/Date:0310797227 14.07.2015	Defer Date:10.09.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) for their comments. Therefore it was decided to defer the case for relisting on 10.09.2015.				

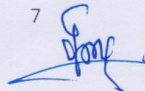
	<b>Case No.:8/17/84-ALC3/2015</b>	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:17/84-ALC3/2015 20.08.2015	<b>Status:Deferred</b>
23	HQ File :01/84/050/00149/AM16/	RLA File :03/95/040/00232/AM16/	Lic.No/Date:0310797436 20.07.2015	Defer Date:24.09.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not provide the justification of item No. 1 of the export product in this case. Therefore it was decided to ask the firm to furnish the justification of items No. 1 alongwith sample of the export product and defer the case for relisting on 24.09.2015.				

	<b>Case No.:10/17/84-ALC3/2015</b>	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:17/84-ALC3/2015 20.08.2015	<b>Status:Deferred</b>
24	HQ File :01/84/050/00151/AM16/	RLA File :03/95/040/00233/AM16/	Lic.No/Date:0310797434 20.07.2015	Defer Date:24.09.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not provide the CAD of the export product in this case. Therefore it was decided to ask the firm to furnish the CAD of the export product and defer the case for relisting on 24.09.2015.				

25	<b>Case No.:11/17/84-</b>	Party Name:ORIENT CRAFT	Meet No/Date:17/84-	<b>Status:Deferred</b>
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ALC3/2015	SWEATERS LIMITED	ALC3/2015 20.08.2015	
HQ File :01/84/050/00152/AM16/	RLA File :05/24/040/00214/AM16/	Lic.No/Date:0510395123 29.07.2015	Defer Date:24.09.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not provide the following documents of the export product in this case: (1) CAD, Measurement and sketch (2) Net content of the export item Therefore it was decided to ask the firm to furnish the above and defer the case for relisting on 24.09.2015.			

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Case No.:1/17/84-ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:17/84-ALC3/2015 20.08.2015	Status:Approved	
HQ File :01/84/050/00142/AM16/	RLA File :30/24/040/00022/AM16 /	Lic.No/Date:3010103581 17.08.2015	Defer Date:	
<b>Decision : Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Dyed Yarn (Under Worsted System) (1.11 Kg/Kg content in export product) DYED YARN	300000.000 KG	Acrylic Fibre 1.3-5.7 D	333000.000 KG
			Cationic Dyes 100% Strength/ or optical brightner	6000.000 KG
			Chemicals viz. Retarder, Softner, Anti-Static Agent 100% Strength. - The total CIF value of item at S.No.2 and 3 restricted to 14% FOB value of exports	15000.000 KG
			Wax Roll Textile Grade Wax	600.000 KG
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions				

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Case No. 184	M/s. Apparel Export promotion Council, Gurgaon
NC Meeting No. 17/AM16 dt. 20.08.2015	F. No. 01/84/171/086/AM14/DES-V
Proposals for simplifications of FTP.	
<b>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Apparel Export Promotion Council, Gurgaon vide their representation dated 28.08.2014 was sent the following proposals for simplifications of FTP and the proposal No. 1,3,4 and 7 are relating to DES-V Section:</b>	
<b>Proposal No. 1.</b>	Standard Input Output Norms (SIONs) – (J) Textiles Products – addition of description in export items.
Proposal No.2.	Proposal for simplification and reduction in paper work at the time of making application for advance authorization for availing duty exemption scheme.
<b>Proposal No.3.</b>	Proposal for the removal of mention of style number on advance licence, which are finalized by the SION Committee.
<b>Proposal No.4.</b>	Standard input output Norms (SIONs) – (J) Textile Products – to issue clarification that product coverage is exhaustive.
Proposal No.5.	Simplification in the Lading Certificate, required to be given to avail benefits under Chapter 3.
Proposal No.6.	Standard Input Output Norms (SIONs) – (J) Textile Products – Advance Licence – simplification in speedy import of inputs from port other than port of registration of Advance Licence.
<b>Proposal No.7.</b>	Standard Input Output Norms (SIONs) – General Note for Textiles – flexibility of +/- 10% in the count of the fabric.

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided the following:-

Sl.No.	Request of the Apparel Export Promotion Council, Gurgaon	Decision of Norms Committee
Proposal No. 1	Standard Input Output Norms(SIONs) – (J) Textiles Products – addition of description in export items. In following SIONs Woven of Knitted words may also be added in description of Ladies blouse J-137, 142, 144, 150,154, 156, 166, 169 to 171, 173, 175 to 183, 185 to 195, 199, 203 to 205, 207, 208, 210 to 214, 218, 220, 221 to 223, 233 to 235, 243 to 245, 247, 257 to 261, 263 to 267, 273 to 296.	The input Woven Fabric for export product ladies blouse is allowed in square meter while input knitted fabric is allowed in Kilogramme terms. Therefore, knitted fabric cannot be allowed in square meter terms. If AEPC can provide last 3-4 years consumption data of 3-4 firms who make similar product the committee may consider the matter for fixation of new SION for knitted ladies blouse.
Proposal No. 3	Proposal for the removal of mention of style number on advance licence.	Norms Committee considered the proposal of AEPC and decided to maintain the guidelines of DGFT's Circular No. 34 dated 24.03.2008 in this case.
Proposal No. 4	Standard Input Output Norms (SIONs) – (J) Textile Products – to issue clarification that product coverage is exhaustive. Addition of following in SION J-220 for Export item Vest: "For gents, ladies, girls and boys".	The Committee observed that SION J-220 is for 'Vest'. It is not specified for men, women ..... etc. Input allowed for 'Vest' is Relevant fabric" in kilograms. Therefore Committee agreed to the proposal.
Proposal No. 7	Standard Input Output Norms (SIONs) – General Note for Textiles – flexibility of +/- 10% in the count of the fabric. In line with the flexibility upto +/- 10% in GSM in import/export, +/- 3% variation in count, may also be accepted in the licence without seeking any change from the DGFT office.	This seems to be reasonable proposal. Therefore the Committee agreed to the proposal. The Committee recommend to amend the General Note 15 for Textiles (product Code:J) as below "In cases of Fabrics flexibility upto +/- 10% in GSM in import export and +/- 3% variation in count shall be allowed"

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Case No. 185	M/s. CHHOTANAGPUR ROPE WORKS PVT. LTD.			
NC Meeting No. 17/AM16 dt. 20.08.2015	F. No. 01/84/050/00268/AM15/DES-V			
Re-fixation of norms in respect of Adv. Authorisation No. 0210205080 dated 21.10.2014.				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was requested for re-fixation of norms in respect of Authorisation issued in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Sisal Yarn	135000.000 Kgs	Sisal Fibre	138955 Kgs
			Petroleum based lubricant	9882.000 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

(29)

Case No. 186	M/s. Orient Craft			
NC Meeting No. 17/AM16 dt. 20.08.2015	F. No. 01/84/171/148/AM16/DES-V			
Fixation of input output norms in respect of Annual Advance Authorization No.0510392682 dated 05.01.2015				
Decision: The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Cotton Yarn Dyed Woven Fabric GSM 78 +/-10% Style No. 53075543	1850 (+/- 5%) PCS	100% Cotton Yarn Dyed Woven Fabric GSM 78%+/- 10% with width 57"	2.95 Sq. mtrs. per piece
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions				

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Case No. 187	M/s. Orient Craft
NC Meeting No. 17/AM16 dt. 20.08.2015	F. No. 01/84/171/147/AM16/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510392683 dated 05.01.2015	

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Fixation of input output norms in respect of Annual Advance Authorization No.0510392683 dated 05.01.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt (Full Sleeve) made out of 100% Cotton Yarn Dyed Woven Fabric GSM 70 +/-10% alongwith 100% Cotton Dyed Woven Fabric GSM 78 +/-10%, Style No. 53075541	18070 (+/- 5%) PCS	1. 100% Cotton Woven Fabric GSM 70%+/- 10% with width 57" 2. 100% Cotton Woven Fabric GSM 78+/- 10% with width 57"	2.98 Sq. mtrs. per piece 0.18 Sq. mtrs. per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

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Case No. 188	M/s. Shree Tirupati Balajee Agro Trading Co. Pvt. Ltd., Pithampur (M.P.)
NC Meeting No. 17/AM16 dt. 20.08.2015	F. No. 01/84/050/196/AM15/DES-V

Fixation of input output norms in respect of Advance Authorization No. 5610004333 dated 16.07.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags Milky White Tirupati Brand (FIBC) (Net content of PP Granules 900 MT, LDPE Granules 70 MT, UV Stabilizer 10 MT & SITE 06 20 MT)	1000.000 M.T	1. Polypropylene (PP) Granules 2. LDPE Granules 3. U. V. Stabilizer 4. SITE 06	990.000 M.T 73.500 M.T 11.000 M.T 22.000 M.T

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

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Case No. 189	M/s. All Niish Fashions Pvt. Ltd.
NC Meeting No. 17/AM16 dt. 20.08.2015	F. No. 01/84/050/0081/AM15/DES-V

Re-Fixation of input output norms in respect of Advance Authorization No.0510385736 dated 05.05.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was requested for re-fixation of norms for "Blended Silk Fabric" in respect of Authorisation issued in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as per SION J-125 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	BLENDED SILK GARMENTS LADIES DRESS WITH POLYSTER LINING SILK 74% NYLON 26% ,GSM 25 +/- 10 %	128.250 Kgs	BLENDED SILK PRINTED FABRIC SILK 74% NYLON 26%, GSM 60 +/- 10%	130 Kg

2.	POLYSTER LINING/SLIP ATTACHED WITH DRESS 82% POLYSTER 18% SPENDIX, GSM 60 +/-10%	2375.000 Sq. Meter	POLYSTER LINING FABRIC POLYSTER 82% SPANDEX 18% GSM 60 +/- 10%	2494 Sqms (including 5 % wastage)
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions</p>				

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